

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

THURSDAY, THE TWENTIETH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION NO: 3940 OF 2025**

**Between:**

M/s Al Muneer MM Traders, Having address at 3-5-30, Chinthakunta Wada, Jagtial, Telangana- 505 327 Represented by its Proprietor, Muneeruddin Mohd, aged about 68 years, S/o. Vakeel Jani Mohammad, R/o. 3-5-30, Chinthakunta Wada, Jagtial, Karimnagar, Telanagana- 505 327

**...PETITIONER**

**AND**

1. The Superintendent, Jagityal Range, Karimnagar Division, Medchal Commissionerate, 2nd Floor, H.No.8-7-296/1, Manikanta Complex, Hanuman Nagar, Karimnagar-505001
2. The Joint Director, O/o. Directorate General of GST Intelligence, Hyderabad Zonal Unit, H. No. 1-63/42/12, Plot No. 211 and 212, Block-B, Kavuri Hills, Guttala Begumpet, Madhapur, Hyderabad -500033
3. Union of India, Ministry of Finance, Represented by its Secretary, North Block, New Delhi-110001

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order, or direction more particularly one in the nature of a Writ of Mandamus, declaring the notice issued by Respondent No. 1 vide ref. no. ZA3610241977938 dated 29.10.2024 in Form GST REG- 17 and impugned order vide Order ref no ZA361224002099U in Form GST REG-19 dated 02.12.2024 as being void, arbitrary, illegal, without authority of law and without jurisdiction, violative of the Principles of Natural Justice apart from being violative of Articles 14, 19(1)(g), 21 and 265 of the Constitution of India, and to consequently set aside the notice and Impugned Order by restoring the GST registration of the Petitioner and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Operation of Impugned Order ref no ZA361224002099U in Form GST REG-19 dated 02.12.2024 in the interest of Justice and equity as otherwise, the Petitioner will be put to irreparable loss and hardship".

**Counsel for the Petitioner: SRI M.UMA SHANKAR REP., FOR SRI. V. VEERESHAM**

**Counsel for the Respondent Nos.1&2: SRI DOMINIC FERNANDES (senior standing counsel for CBIC)**

**Counsel for the Respondent No.3: SRI PULIMAMIDI SHASHIDHAR REDDY**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**

**AND**

**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT PETITION No.3940 of 2025**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri M.Uma Shankar, learned counsel representing Sri V.Veeresham, learned counsel appearing for the petitioner and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, appears for respondent Nos.1 and 2.

2. The challenge is mounted to the cancellation of registration order dated 02.12.2024.


3. Learned Senior Standing Counsel for CBIC produced the OC.No.158/2025, dated 14.02.2025 issued by respondent No.1 and informed that the said cancellation order has been revoked. Therefore, this petition has rendered infructuous.

4. In view of the same, the Writ Petition is **disposed of**, by reserving liberty to the respondents to proceed against the petitioner by issuing fresh show cause notice, in accordance with law. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- T. JAYASREE  
ASSISTANT REGISTRAR

//TRUE COPY//

  
SECTION OFFICER

To,

1. The Superintendent, Jagityal Range, Karimnagar Division, Medchal Commissionerate, 2nd Floor, H.No.8-7-296/1, Manikanta Complex, Hanuman Nagar, Karimnagar-505001
2. The Joint Director, O/o. Directorate General of GST Intelligence, Hyderabad Zonal Unit, H. No. 1-63/42/12, Plot No. 211 and 212, Block-B, Kavuri Hills, Guttala Begumpet, Madhapur, Hyderabad -500033
3. The Secretary, Union of India, Ministry of Finance, North Block, New Delhi-110001
4. One CC to SRI. V. VEERESHAM Advocate [OPUC]
5. One CC to SRI. DOMINIC FERNANDES (senior standing counsel for CBIC) [OPUC]
6. One CC to SRI. PULIMAMIDI SHASHIDHAR REDDY Advocate [OPUC]
7. Two CD Copies

KKS  
GJP

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HIGH COURT

DATED:20/02/2025

ORDER

WP.No.3940 of 2025



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

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14/3/25